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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 27.08.2025

+ CRL.M.C. 1787/2025 & CRL.M.A. 8079/2025

SAVITRI AND OTHERS

....Petitioners

Through: Mr. Arun Kumar, Advocate with

petitioners in person.

versus

THE STATE GOVT. OF NCT OF DELHI AND ANR.

....Respondents

Through: Mr. Nawal Kishore Jha, APP for State

with SI Kulbir Singh and SI Yashpal

Singh, PS Farsh Bazar.

Ms. Priyank Rani and Mr. Tushar Jaiswal, Advocates for R-2 with R-2

in person.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioners seek quashing of case FIR No. 761/2021 of PS Farsh Bazar, Delhi for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.
- 2. Respondent no.2 present in court with her counsel and identified by Investigating Officer/SI Kulbir Singh accepts notice. Learned APP accepts





notice and submits that State has no serious objection to this petition.

3. Husband of respondent no.2 has already passed away.

4. I have spoken with respondent no.2 in Hindi and it is stated by her

that she has compromised all disputes with the petitioners, and towards full

and final settlement of all her claims including stridhan and share in joint

family property, she has accepted a total sum of Rs. 16,50,000/-, out of

which half amount was paid earlier and the balance has been paid today.

Respondent no.2 submits that she does not wish to pursue prosecution of the

petitioners.

5. Having spoken with the parties, I am satisfied that it would be in the

interest of justice not to push them through trial.

6. Therefore, the petition is allowed and FIR No. 761/2021 of PS Farsh

Bazar, Delhi for offence under Section 498A/406/34 IPC as well as

proceedings arising out of the same are quashed. Pending application stands

disposed of.

GIRISH KATHPALIA (JUDGE)

AUGUST 27, 2025/dr